

RATIFIED

Minutes of Meeting No.03/14 scheduled on 30.04.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 03/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 actually was held on 30.04.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee first considered the minutes of the Norms Committee Meeting No.02/14 dated 16.4.2013 for confirmation and confirmed and adopted the same without any change.

1	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:11.06.2013
	Decision : The reply submitted by the firm after attending the personal hearing in the NC, has been examined by the administrative ministry and they found that though firm has submitted their reply, they have still not provided the complete information desired in the personal hearing. The Committee, therefore, decided to advise the firm to provide the sheet cutting diagram with dimensions and the volume and weight calculations immediately.			

2	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:11.06.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

3	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:11.06.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

4	Case No.:29/2/80-ALC2/2012	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00618/AM12/	RLA File :05/24/040/00384/AM12/	Lic.No/Date:0510316908 08.02.2012	Defer Date:11.06.2013
	Decision : The Committee noted that the firm has still not provided the desired information and hence decided to advise firm to provide information as per Sr.No. 4,5, & 11of Standard Deficiency Format for EP No.4.			

5	Case No.:26/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00312/AM13/	RLA File :07/24/040/00043/AM13/	Lic.No/Date:0710088185 14.05.2012	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 and decided to remind them for expediting their reply.			

6	Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:11.06.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

7	Case No.:2/8/80-ALC2/2012	Party Name:SULZER INDIA LTD	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00148/AM13/	RLA File :31/83/040/00036/AM13/	Lic.No/Date:3110054707 18.06.2012	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 4.1.2013 followed by reminder dated 28.2.2013 and final reminder dated 9.4.2013 and decided to await 15 days more to receive firm's reply.			

8	Case No.:24/14/80-ALC2/2012	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Approved
	HQ File :01/80/050/00310/AM13/	RLA File :02/24/040/00036/AM13/	Lic.No/Date:0210178842 22.06.2012	
	Decision : Based on DHI written comments dated 30.4.2013, the Committee decided to ratify norms of subject authorization as under: i) Components – GN4 Net to Net basis with accountability clause. ii) Spares – As per policy.			

iii) Item 3 and 4 in EP are imported and supplied as such and hence to be deleted.			
RLA may take necessary action accordingly.			

9	Case No.:44/14/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00330/AM13/	RLA File :07/24/040/00149/AM13/	Lic.No/Date:0710089403 02.07.2012	Defer Date:11.06.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

10	Case No.:17/11/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:11.06.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

11	Case No.:19/11/80-ALC2/2012	Party Name:HARI MACHINES LTD	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00233/AM13/	RLA File :23/24/040/00001/AM13/	Lic.No/Date:2310003202 10.07.2012	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 18.3.2013 followed by reminder dated 9.4.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

12	Case No.:9/11/80-ALC2/2012	Party Name:BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00223/AM13/	RLA File :05/23/040/00131/AM13/	Lic.No/Date:0510329934 17.07.2012	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply immediately.			

13	Case No.:2/11/80-ALC2/2012	Party Name:ABB LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Closed
	HQ File :01/80/050/00216/AM13/	RLA File :07/24/040/00202/AM13/	Lic.No/Date:0710090030 02.08.2012	
	Decision : The Committee considered the case and observed that RA vide letter No. 07/24/00202/AM13 dated 28.12.2012 informed that this authorization has been issued on net to net basis with accountability clause and hence decided to close the case. RLA may take necessary action accordingly.			

14	Case No.:27/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00313/AM13/	RLA File :07/24/040/00180/AM13/	Lic.No/Date:07100 03.08.2012	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 and decided to remind them for expediting their reply.			

15	Case No.:8/14/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00294/AM13/	RLA File :05/23/040/00149/AM13/	Lic.No/Date:0510331556 08.08.2012	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 16.4.2013 and decided to remind them for expediting their reply.			

16	Case No.:1/17/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00366/AM13/	RLA File :03/95/040/00333/AM13/	Lic.No/Date:0310704473 08.08.2012	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.4.2013 and decided to remind them for expediting their reply.			

17	Case No.:19/14/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00305/AM13/	RLA File :05/23/040/00166/AM13/	Lic.No/Date:0510331795 09.08.2012	Defer Date:11.06.2013
	Decision : The Committee observed that a number of cases of the firm are pending before the NC for want of clarifications from firm as to whether their exports are Physical exports or Deemed exports and also in some of the cases the supplies are to be made against Invalidation Letter of EPCG licences. The Committee, therefore, decided to request the firm to attend for personal hearing before the Committee at 2.30 p.m. on 11.6.2013 to clarify the status of these cases.			

18	Case No.:21/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00307/AM13/	RLA File :07/24/040/00188/AM13/	Lic.No/Date:0710090187 10.08.2012	Defer Date:11.06.2013
	Decision : The Committee noted that DIT has issued a deficiency letter to firm on 10.10.2013 and reminder from NC on 9.4.2013 and decided send a final reminder for providing information requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

19	Case No.:5/13/80-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00260/AM13/	RLA File :05/24/040/00199/AM13/	Lic.No/Date:0510333158 30.08.2012	Defer Date:11.06.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			
20	Case No.:6/14/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:3/80-ALC2/2013 30.04.2013	Approved
	HQ File :01/80/050/00292/AM13/	RLA File :05/23/040/00200/AM13/	Lic.No/Date:0510333669 05.09.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(222)/11/-ME dated 1.4.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			
21	Case No.:39/14/80-ALC2/2012	Party Name:DOOSAN CHENNAI WORKS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00325/AM13/	RLA File :04/24/040/00102/AM13/	Lic.No/Date:0410139508 05.09.2012	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 26.2.2013 followed by reminder dated 9.4.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			
22	Case No.:24/20/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00440/AM13/	RLA File :03/94/040/00515/AM13/	Lic.No/Date:0310710999 28.09.2012	Defer Date:11.06.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			
23	Case No.:4/20/80-ALC2/2012	Party Name:DIA ALUMINIUM INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00420/AM13/	RLA File :31/83/040/00065/AM13/	Lic.No/Date:3110055921 01.10.2012	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 18.1.2013 followed by reminder dated 1.3.2013 and final reminder dated 9.4.2013 and decided to await 15 days more to receive reply from firm.			
24	Case No.:23/20/80-ALC2/2012	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00439/AM13/	RLA File :03/94/040/00546/AM13/	Lic.No/Date:0310711364 03.10.2012	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 21.1.2013 followed by reminder dated 20.2.2013 and final reminder dated 9.4.2013 and decided to await 15 days more to receive reply from firm.			
25	Case No.:15/20/80-ALC2/2012	Party Name:ROTHERDE INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Approved
	HQ File :01/80/050/00431/AM13/	RLA File :31/83/040/00110/AM13/	Lic.No/Date:3110056019 09.10.2012	
	Decision : Based on DIPP written comments dated 30.4.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net empty export weights of 2366 Kgs., 2960 Kgs., 6084 Kgs. & 6052 Kgs. to be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. 2. Quantity of import item at Sl.No.1 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 2584 Kg inclusive of 66 % wastage after taking 20 % recovery. 3. Quantity of import item at Sl.No.2 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 3022 Kg inclusive of 69.6 % wastage after taking 20 % recovery. 4. Quantity of import item at Sl.No.3 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 1684 Kg inclusive of 68 % wastage after taking 20 % recovery. 5. Quantity of import item at Sl.No.4 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 2596 Kg inclusive of 64 % wastage after taking 20 % recovery. 6. Quantity of import item at Sl.No.5 to be allowed as 8 Nos. on net to net basis. However, duty free weight of this item to be allowed as 10380 Kg inclusive of 65 % wastage after taking 20 % recovery. 7. Quantity of import item at Sl.No.6 to be allowed as 8 Nos. on net to net basis. However, duty free weight of this item to be allowed as 7432 Kg inclusive of 50 % wastage after taking 20 % recovery. RLA may take necessary action accordingly.			
26	Case No.:2/17/80-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00367/AM13/	RLA File :04/24/040/00136/AM13/	Lic.No/Date:0410140373 11.10.2012	Defer Date:11.06.2013
	Decision : The Committee noted that C&PC has issued a deficiency letter to the firm directly and firm's reply is awaited.			
	Case No.:26/20/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2013 30.04.2013	Approved
	HQ File :01/80/050/00442/AM13/	RLA File :03/94/040/00442/AM13/	Lic.No/Date:0310712579 12.10.2012	
	Decision : Based on DIPP written comments dated 30.4.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net empty fabricated weight of 36560 Kgs. to be specified with the quantities each of export product at Sl. No. 1 & 2. 2. Net empty fabricated weight of 67200 Kgs. to be specified with the quantities each of export product at Sl. No. 3 & 4.			

27	3. Net empty fabricated weight of 32500 Kgs. to be specified with the quantities each of export product at Sl. No. 5 & 6. 4. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 2, 3 & 4. 5. Import item at Sl. No. 1 to be deleted. 6. Quantity of import item at Sl. No. 2 to be allowed as 4186 Kgs. inclusive of 60 % wastage after 1/3rd recovery. 7. Quantity of import item at Sl. No. 3 to be allowed as 31066 Kgs. inclusive of 81 % wastage after 1/3rd recovery. 8. Quantity of import item at Sl. No. 4 to be allowed as 109816 Kgs. (139098 Mtrs.) inclusive of 2% wastage. 9. Quantities of import items at Sl. Nos. 5, 6 & 7 (Welding Consumables) to be allowed as 1770 Kgs. each. RLA may take necessary action accordingly.
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28	Case No.:5/20/80-ALC2/2012 HQ File :01/80/050/00421/AM13/ Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD. RLA File :31/83/040/00127/AM13/	Meet No/Date:3/80-ALC2/2013 30.04.2013 Lic.No/Date:3110056062 15.10.2012	Status: Deferred Defer Date:11.06.2013
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29	Case No.:3/20/80-ALC2/2012 HQ File :01/80/050/00419/AM13/ Decision : Based on DIPP written comments dated 30.4.2013, the Committee decided to ratify norms of subject authorization as under: Components – Net to Net with description as per enclosure to uo dated 18.2.2013. RLA may take necessary action accordingly.	Party Name:METSO PAPER INDIA PVT.LTD. RLA File :05/24/040/00264/AM13/	Meet No/Date:3/80-ALC2/2013 30.04.2013 Lic.No/Date:0510337411 18.10.2012	Approved
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30	Case No.:21/20/80-ALC2/2012 HQ File :01/80/050/00437/AM13/ Decision : The Committee noted that a reply was received from firm but firm has still not provided point wise reply. The Committee decided to ask firm to provide point wise reply to deficiency letter.	Party Name:GEI INDUSTRIAL SYSTEMS LTD., RLA File :11/24/040/00024/AM12/	Meet No/Date:3/80-ALC2/2013 30.04.2013 Lic.No/Date:1110027289 19.10.2012	Status: Deferred Defer Date:11.06.2013
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31	Case No.:6/20/80-ALC2/2012 HQ File :01/80/050/00422/AM13/ Decision : The Committee decided to ratify norms of subject authorization as per DIPP written comments dated 19.3.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.	Party Name:ISGEC HEAVY ENGINEERING LIMITED RLA File :05/23/040/00276/AM13/	Meet No/Date:3/80-ALC2/2013 30.04.2013 Lic.No/Date:0510337677 26.10.2012	Status: Deferred Defer Date:11.06.2013
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32	Case No.:30/20/80-ALC2/2012 HQ File :01/80/050/00446/AM13/ Decision : The Committee noted that firm vide their letter No. MM/IMP/VINDHYACHL/2013 dated 23.3.2013 informed RA that VinDhyachal 1x500 MW is not covered under Policy Circular No.14 dated 4.2.2013 for Deemed Export benefit and hence surrendered the original licence to RA, Dehradun for cancellation. The Committee decided to close the case and advise RA to cancel the licence immediately if the same has not been utilized by the firm. RLA may take necessary action accordingly.	Party Name:BHARAT HEAVY ELECTRICALS LIMITED RLA File :61/24/040/00034/AM13/	Meet No/Date:3/80-ALC2/2013 30.04.2013 Lic.No/Date:6110000889 07.11.2012	Closed
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33	Case No.:19/20/80-ALC2/2012 HQ File :01/80/050/00435/AM13/ Decision : The Committee noted that firm has not replied to deficiency letter dated 21.1.2013 followed by reminder dated 28.2.2013 and final reminder dated 9.4.2013 and decided to await 15 days more to receive firm's reply.	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED RLA File :05/24/040/00298/AM13/	Meet No/Date:3/80-ALC2/2013 30.04.2013 Lic.No/Date:0510338939 12.11.2012	Status: Deferred Defer Date:11.06.2013
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34	Case No.:10/26/80-ALC2/2012 HQ File :01/80/050/00571/AM13/ Decision : The Committee noted that copy of firm's reply dated 22.4.2013 is to be forwarded to DIPP for examination and comments.	Party Name:HTD HEAT TRACE(INDIA)PVT LTD. RLA File :09/24/040/00407/AM13/	Meet No/Date:3/80-ALC2/2013 30.04.2013 Lic.No/Date:0910054497 12.12.2012	Status: Deferred Defer Date:11.06.2013
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35	Case No.:29/26/80-ALC2/2012 HQ File :01/80/050/00590/AM13/ Decision : The Committee noted that the case is under examination of DHI and decided to await comments.	Party Name:BHARAT HEAVY ELECTRICALS LIMITED RLA File :09/24/040/00435/AM13/	Meet No/Date:3/80-ALC2/2013 30.04.2013 Lic.No/Date:0910054516 14.12.2012	Status: Deferred Defer Date:11.06.2013
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36	Case No.:37/26/80-ALC2/2012 HQ File :01/80/050/00598/AM13/ Decision : The Committee noted that copy of application has not been received from RA. The Committee decided to remind RA to forward copy of application and in case the authorization was issued under GN4, RA may please specify the same.	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD RLA File :03/95/040/00700/AM13/	Meet No/Date:3/80-ALC2/2013 30.04.2013 Lic.No/Date:0310717702 19.12.2012	Status: Deferred Defer Date:11.06.2013
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	Case No.:13/26/80-ALC2/2012	Party Name:HINDUSTAN AERONAUTICS LTD,		Status:
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37			Meet No/Date:3/80-ALC2/2013 30.04.2013	Deferred
	HQ File :01/80/050/00574/AM13/	RLA File :07/24/040/00366/AM13/	Lic.No/Date:0710092780 31.12.2012	Defer Date:11.06.2013
	Decision : The Committee decided to forward copy of application to DIPP for examination and comments.			
38	Case No.:23/26/80-ALC2/2012	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00584/AM13/	RLA File :07/24/040/00420/AM13/	Lic.No/Date:0710092968 08.01.2013	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.4.2013 and decided to remind them for expediting their reply.			
39	Case No.:8/26/80-ALC2/2012	Party Name:JINDAL RAIL INFRASTRUCTURE LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00569/AM13/	RLA File :05/23/040/00400/AM13/	Lic.No/Date:0510342981 10.01.2013	Defer Date:11.06.2013
	Decision : The Committee noted that firm was asked to provide information as per DHI UO NO. 3(31)/13-TSW(B)/63 dated 3.4.2013 and decided to remind them for expediting their reply.			
40	Case No.:26/26/80-ALC2/2012	Party Name:SOGEFI MNR FILTRATION INDIA PVT LTD,	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00587/AM13/	RLA File :07/24/040/00424/AM13/	Lic.No/Date: 10.01.2013	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated as per MSME UO No. 30(8)/13-ME dated 15.4.2013 and decided to await comments.			
41	Case No.:32/26/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80-ALC2/2013 30.04.2013	Rejected
	HQ File :01/80/050/00593/AM13/	RLA File :05/23/040/00412/AM13/	Lic.No/Date:0510342940 10.01.2013	
	Decision : The Committee considered the reply received from firm vide letter dated 24.4.2013. The Norms Committee earlier considered firm's other similar cases in consultation with Policy Section-VI about firm's eligibility for Advance Authorization for supply of goods to petroleum exploration fields as per provision of para 8.2(f) and 8.4.4(iii) of FTP. The Policy Section-VI has informed that in this case, the supplier is neither main contractor nor a sub-contractor, and certification from the Directorate General of Hydro Carbon in the Ministry of Petroleum has not been obtained, they are not eligible for deemed export benefit. Accordingly, the Committee decided to advise RA to immediately re-examine the issuance of all Advance Authorizations to the firm including past cases and take further necessary action immediately. RA may take necessary action accordingly.			
42	Case No.:27/26/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00588/AM13/	RLA File :31/83/040/00164/AM13/	Lic.No/Date:3110056801 11.01.2013	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.2.2013 and decided to remind them for expediting their reply.			
43	Case No.:31/26/80-ALC2/2012	Party Name:ROBONIK (INDIA) PVT. LTD.	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00592/AM13/	RLA File :03/95/040/00550/AM13/	Lic.No/Date:0310720573 14.01.2013	Defer Date:11.06.2013
	Decision : The Committee noted that a reply received from firm and decided to forward copy of reply to concerned technical authority for examination and comments.			
44	Case No.:17/26/80-ALC2/2012	Party Name:BLUE STAR LTD.	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00578/AM13/	RLA File :03/94/040/00825/AM13/	Lic.No/Date:0310720787 15.01.2013	Defer Date:11.06.2013
	Decision : The Committee noted that a reply received from firm and decided to forward copy of reply to concerned technical authority for examination and comments			
45	Case No.:19/26/80-ALC2/2012	Party Name:HUF INDIA PVT LTD	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00580/AM13/	RLA File :31/83/040/00174/AM13/	Lic.No/Date:3110056821 15.01.2013	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to MSME deficiency sent to them vide MSME UO No. 30(10)/13-ME dated 15.4.2013 and decided to remind them for expediting their reply.			
46	Case No.:7/26/80-ALC2/2012	Party Name:GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00568/AM13/	RLA File :05/23/040/00420/AM13/	Lic.No/Date:0510343805 21.01.2013	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.2..2013 and decided to remind them for expediting their reply.			
47	Case No.:34/26/80-ALC2/2012	Party Name:LION HOLDINGS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00595/AM13/	RLA File :05/23/040/00423/AM13/	Lic.No/Date:0510343833 21.01.2013	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.2..2013 and decided to remind them for expediting their reply.			

48	Case No.:28/26/80-ALC2/2012	Party Name:SINTERCOM INDIA PVT LTD	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00589/AM13/	RLA File :31/83/040/00182/AM13/	Lic.No/Date:3110056897 22.01.2013	Defer Date:11.06.2013
	Decision : The Committee decided to forward copy of application to DIPP for examination and comments.			
49	Case No.:11/26/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Closed
	HQ File :01/80/050/00572/AM13/	RLA File :07/21/040/00439/AM13/	Lic.No/Date:0710093277 23.01.2013	
	Decision : The Committee noted that firm vide letter No. ALSTOM/DGFT NORMS Committee dated 17.4.2013 informed that they are in the process of surrendering the authorization and has requested not to process this authorization for fixation of norms and treat the same as cancelled. The Committee decided to close the case and advise RA to cancel the authorization immediately if the firm has not utilized the same and inform the Committee of the action taken.			
50	Case No.:12/26/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Closed
	HQ File :01/80/050/00573/AM13/	RLA File :07/21/040/00413/AM13/	Lic.No/Date:0710093279 23.01.2013	
	Decision : The Committee noted that firm vide letter No. ALSTOM/DGFT NORMS Committee dated 17.4.2013 informed that they are in the process of surrendering the authorization and has requested not to process this authorization for fixation of norms and treat the same as cancelled. The Committee decided to close the case and advise RA to cancel the authorization immediately if the firm has not utilized the same and inform the Committee of the action taken.			
51	Case No.:15/26/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:11.06.2013
	Decision : The Committee considered the reply received from firm vide letter No. LIC:LUT:1017:TM dated 6.4.2013 informing that this is a case of Deemed Exports and supplies are meant for M/s. ONGC. The Committee decided to ask the firm to provide a copy of PAC and also to produce a certificate from the Directorate General of Hydro Carbon in the Ministry of Petroleum & Natural Gas stating that goods being supplied are required for petroleum gases, in terms of condition No.41, Sr.No.356 of Custom Notification No.12 dated 17.3.2012.			
52	Case No.:20/26/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00581/AM13/	RLA File :34/24/040/00237/AM13/	Lic.No/Date:3410035974 30.01.2013	Defer Date:11.06.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			
53	Case No.:25/26/80-ALC2/2012	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2013 30.04.2013	Approved
	HQ File :01/80/050/00586/AM13/	RLA File :07/24/040/00367/AM13/	Lic.No/Date:0710093431 30.01.2013	
	Decision : Based on DIPP written comments dated 30.4.2013, the Committee decided to ratify norms of subject authorization as under: 1. Import items from Sl. No. 1 to 49 & 51 to 56 to be allowed on net to net basis with accountability clause. 2. Import item at Sl. No. 50 to be allowed on net to net basis as claimed by the firm. The Committee also noted that the firm is making supplies to SEZ units. In case supply is made to SEZ units, then supplies have to be effected against Bill of Exports as per Rule 30 of SEZ Rules. RLA may take necessary action accordingly.			
54	Case No.:38/26/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2013 30.04.2013	Approved
	HQ File :01/80/050/00599/AM13/	RLA File :04/24/040/00216/AM13/	Lic.No/Date:0410142973 30.01.2013	
	Decision : Based on DHI written comments dated 30.4.2013, the Committee decided to ratify norms of subject authorization as under: EP weight 1672 MT per Steam generator to be included. Item 1 with 3% and item 2 with 2% wastage respectively. Quantity as applied for. Remaining items on net to net basis, as per their letter dated 20.3.2013 (copy enclosed). RLA may take necessary action accordingly.			
55	Case No.:6/26/80-ALC2/2012	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00567/AM13/	RLA File :08/24/040/00375/AM13/	Lic.No/Date:0810118061 04.02.2013	Defer Date:11.06.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			
56	Case No.:33/26/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80-ALC2/2013 30.04.2013	Rejected
	HQ File :01/80/050/00594/AM13/	RLA File :05/23/040/00428/AM13/	Lic.No/Date:0510345058 06.02.2013	
	Decision : The Committee considered the reply received from firm vide letter dated 24.4.2013. The Norms Committee earlier considered firm's other similar cases in consultation with Policy Section-VI about firm's eligibility for Advance Authorization for supply of goods to petroleum exploration fields as per provision of para 8.2(f) and 8.4.4(iii) of FTP. The Policy Section-VI has informed that in this case, the supplier is neither main contractor nor a sub-contractor, and certification from the Directorate General of Hydro Carbon in the Ministry of Petroleum has not been obtained, they are not eligible for deemed export benefit. Accordingly, the Committee decided to advise RA to immediately re-examine the issuance of all Advance Authorizations to the firm including past cases and take further necessary action immediately. RA may take necessary action accordingly.			
	Case No.:5/26/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.		Status:

57			Meet No/Date:3/80-ALC2/2013 30.04.2013	Deferred
	HQ File :01/80/050/00566/AM13/	RLA File :05/23/040/00453/AM13/	Lic.No/Date:0510345480 11.02.2013	Defer Date:11.06.2013
	Decision : The Committee observed that a number of cases of the firm are pending before the NC for want of clarifications from firm as to whether their exports are Physical exports or Deemed exports and also in some of the cases the supplies are to be made against Invalidation Letter of EPCG licences. The Committee, therefore, decided to request the firm to attend for personal hearing before the Committee at 2.30 p.m. on 11.6.2013 to clarify the status of these cases.			

58	Case No.:21/26/80-ALC2/2012	Party Name:TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00582/AM13/	RLA File :02/24/040/00174/AM13/	Lic.No/Date:0210186293 11.02.2013	Defer Date:11.06.2013
	Decision : Based on DHI recommendation, the Committee decided to seek information as per sr. No. 4,5, 11 of Standard Deficiency Format.			

59	Case No.:9/26/80-ALC2/2012	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00570/AM13/	RLA File :05/23/040/00460/AM13/	Lic.No/Date:0510345892 13.02.2013	Defer Date:11.06.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

60	Case No.:1/26/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:11.06.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

61	Case No.:2/26/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00563/AM13/	RLA File :05/24/040/00442/AM13/	Lic.No/Date:0510347757 28.02.2013	Defer Date:11.06.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

62	Case No.:3/26/80-ALC2/2012	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:3/80-ALC2/2013 30.04.2013	Status: Deferred
	HQ File :01/80/050/00564/AM13/	RLA File :05/24/040/00290/AM12/	Lic.No/Date:0510347794 28.02.2013	Defer Date:11.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply.			

S.No.52

Case No. A/R-57	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00410/AM12/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.05/23/040/00296/AM12	0510308687 dt.21.11.2011
Date: 30.04.2013		Revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 11.06.2013.

S.No.53

Case No. A/R-70	M/s. Zenith Precision Pvt. Ltd., Bangalore	HQF.No.01/80/050/00375/AM11/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.07/24/040/00207/AM11	(i) 0710073874 dt.27.08.2010 (ii) 0710072313 dt.07.06.2010 (iii) 0710070294 dt.17.03.2010 (iv) 0710075610 dt.24.11.2010
Date: 30.04.2013		Ratification of norms	

The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply. Case deferred to 11.06.2013.

Sl.No.54

Case No. A/R-73	M/s. CIM Tools Pvt. Ltd., Bangalore	HQF.No.01/80/050/01808/AM09/DES.I	
Meeting No. 03/14		RA.F.No.07/24/040/00601/AM09	
Date: 30.04.2013		Fixation of norms in respect of Advance Authorizations No.(1) 0710045512 dt.16.06.2006 (2) 0710048538 dt.21.11.2006 (3) 0710049073 dt.20.12.2006 (4) 0710056594 dt.26.03.2008 (5) 0710057420 dt.14.05.2008 (6) 0710057706 dt. 04.06.2008 (7) 0710058177 dt.27.06.2008 (8) 0710061857 dt.22.12.2008 (9) 0710062744 dt.04.02.2009 (10) 0710063214 dt.24.02.2009 (11) 0710063217 dt.24.02.2009 (12) 0710063398 dt.03.03.2009 (13) 0710064050 dt.06.04.2009 (14) 0710064254 dt.20.04.2009 (15) 0710065367 dt.12.06.2009 and (16) 0710065368 dt.12.06.2009 - reg.	

Firm's representative, Sh Srikanth G.S., Director appeared for the Personal Hearing. He informed that they are manufacturing components for Aircraft Structure for Boeing and Airbus. He also informed that as per requirement, they are required to source the raw materials from approved vendors only from abroad as there are no approved vender in India and the cost of raw materials is very high. Moreover, from safety point of view, all the components are required to be made from solid piece as no forgings/castings or welds are permitted resulting in very high wastages. He also showed samples of a few components manufactured by them.

Sh Srikanth also stated that a Sub-Committee of Norms Committee had physically visited their plant in Bangalore in December, 2008 and recommended wastages for different components manufactured by them after taking 15 % recovery from Aluminum scrap and 5 % recovery from Ferrous scrap. According to Sh. Srikanth, recovery of 15 % taken on Aluminum scarp is very high as they are selling aluminum scrap at about Rs 45/ per Kgs. which is about 1 % of cif value on average basis. He further mentioned that Norms Committee is not considering the non-recoverable part of waste during the manufacturing operations as a lot of material is lost during machining due to burning and flushing along with coolants. He, therefore, requested that recovery scrap may be reduced. Applicant said that he is ready to submit documentary evidence certified by their excise authorities in support of their claim of recovery of 1 % for scrap.

Firm was advised to submit basis of the consumption norms, separately for each advance Authorisation supported by the details/size/weight of the components and raw material blank size/weight for the same, recoverable and non-recoverable scrap etc. Applicant agreed to submit the same in two week time.

After the hearing, Committee deliberated the issue and decided to maintain the recovery of 15 % from Aluminium scrap as recommended by the Sub-committee. However, it was decided that norms may be fixed after taking recovery only from the recoverable part of scrap and not on non-recoverable wastage. Committee, advised the representative to work out the norms accordingly on receipt of information from the applicant. Case deferred to 11.06.2013.

Sl.No.55

Case No. A/R-80	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00533/AM11/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.05/23/040/00204/AM12	0510275831 dt.27.10.2010
Date: 30.04.2013		Revision of norms	

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 11.06.2013.

Sl.No.56

Case No. A/R-81	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00278/AM12/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.05/23/040/00186/AM12	0510299447 dt.11.08.2011
Date: 30.04.2013		Revision of norms	

The Committee decided to revise norms of subject authorization as per MSME UO note No. 30(247)/11-ME dated 4.4.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.

Sl.No.57

Case No. A/R-82	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00035/AM12/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.05/23/040/00037/AM12	0510288928 dt.27.04.2011
Date: 30.04.2013		Revision of norms	

The Committee noted that a reply against deficiency letter is awaited from firm and decided to remind them for expediting their reply. Case deferred to 11.06.2013.

Sl.No.58

Case No. A/R-117	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00171/AM11/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.05/24/040/00072/AM11	0510265356 dt.02.06.2010
Date: 30.04.2013		Request for revision of norms	

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 11.06.2013.

Sl.No.59

Case No. A/R-122	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00551/AM12/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.05/23/040/00426/AM12	0510316755 dt.07.02.2012
Date: 30.04.2013		Revision of import item No.4 & % of norms	

Based on DHI written comments dated 30.4.2013, the Committee decided to revise norms of subject authorization as under:

Item No.4 & 5 – 6 MT each (Total quantity).

RLA may take necessary action accordingly.

Sl.No.60

Case No. A/R-123	M/s. Thermax Ltd.,	HQF.No.01/81/050/01034/AM09/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.31/24/040/00296/AM09	3110035317 dt.09.09.2008
Date: 30.04.2013		Revision of norms	

The Committee decided to revise norms of subject authorization as per DHI UO No.3(14)/10-TSW(B) dated 15.2.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

Sl.No.61

Case No. A/R-124	M/s. R.D. Engineers (India) Pvt. Ltd.,	HQF.No.01/80/050/00057/AM12/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.03/95/040/00004/AM12	1. 0310584240 dt.20.07.2010 2. 0310596998 dt.14.10.2011 3. 0310634076 dt.01.06.2011 4. 0310592767 dt.16.09.2010 5. 0310625116 dt.05.04.2011
Date: 30.04.2013		Revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 11.06.2013.

S.No.62

Case No. A/R-150	M/s. Automat Irrigation Pvt. Ltd., Delhi	HQF.No.01/80/050/00137/AM13/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.05/23/040/00014/AM13	0510322527 dt.19.04.2012
Date: 30.04.2013		Fixation of norms	

Based on DIPP written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under:

1. Net weights of 18300 Kgs., 24480 Kgs., 0.23 Kgs., 0.85 Kgs., 1.85 Kgs., 3.65 Kgs., 3.75 Kgs., 4.3 Kgs. & 0.49 Kgs. may be specified with the quantities of export products from Sl. No 1 to 9 respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 23631 Kgs. inclusive of 2 % wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as 2056000 Nos. on net to net basis with accountability clause.
4. Quantities of import item at Sl. No. 3 & 4 may be allowed as applied for i.e. 0.58 Sq. Mtrs. & 0.6 Sq. Mtrs. respectively inclusive of 2 % wastage.
5. Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 507.56 Kgs. inclusive of 2 % wastage.

RLA may take necessary action accordingly.

S.No.63

Case No. A/R-151	M/s. Automat Irrigation Pvt. Ltd., Delhi	HQF.No.01/80/050/00095/AM13/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.05/23/040/00021/AM13	0510323233 dt.26.04.2012
Date: 30.04.2013		Fixation of norms	

Based on DIPP written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under:

1. Net weights of 5280 Kgs., 6280 Kgs., 1540 Kgs., 12200 Kgs., 30600 Kgs., 6700 Kgs., 8270 Kgs. & 9430 Kgs. may be specified with the quantities of export products from Sl. No 1 to 8 respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 37686.45 Kgs. inclusive of 2 % wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 11291.4 Kgs. inclusive of 2 % wastage
4. Quantity of import item at Sl. No. 3 may be allowed on net to net basis with accountability clause.

5. Word "Relevant" may be prefixed with the description of import item at Sl. No. 4 and its quantity may be allowed as applied for i.e. 8780.16 Kgs. inclusive of 2 % wastage. RLA may take necessary action accordingly.

S.No.64

Case No. A/R-13	M/s. Boysen India	HQF.No.01/80/050/00782/AM11/DES.I	Lic. No. & date
Meeting No. 03/14	Ltd., Greater	RA.F.No.05/23/040/00316/AM11	0510282994
Date: 30.04.2013	Noida	Request for amendment of norms	dt.03.02.2011

Shri Suresh Bhagat, CFO & Company Secretary of the firm attended personal hearing. He explained that the license was obtained in for quantities in Kgs but norms were ratified for the quantity in number and weight. Since the export have already completed, it is not possible now to incorporate quantities by numbers in license as per ratified norms. The Committee discussed this matter and representative of administrative ministry pointed out that weight of the export product has been calculated based on the number of items to be exported and for the purpose of arriving of wastage, weight to weight correlation is to be indicated in the import and export item. The Committee decided to delete the numbers from the export product. However, the Committee advised the firm that in all their future authorizations, they must indicate the quantity in numbers as well as in weight. RLA may take necessary action accordingly.

S.No.65

Case No. A/R-14	M/s. Boysen India	HQF.No.01/80/050/00129/AM11/DES.I	Lic. No. & date
Meeting No. 03/14	Ltd., Greater	RA.F.No.05/23/040/00023/AM11	0510263144
Date: 30.04.2013	Noida	Request for amendment of norms	dt.27.04.2010

Shri Suresh Bhagat, CFO & Company Secretary of the firm attended personal hearing. He explained that the license was obtained in for quantities in Kgs but norms were ratified for the quantity in number and weight. Since the export have already completed, it is not possible now to incorporate quantities by numbers in license as per ratified norms. The Committee discussed this matter and representative of administrative ministry pointed out that weight of the export product has been calculated based on the number of items to be exported and for the purpose of arriving of wastage, weight to weight correlation is to be indicated in the import and export item. The Committee decided to delete the numbers from the export product. However, the Committee advised the firm that in all their future authorizations, they must indicate the quantity in numbers as well as in weight. RLA may take necessary action accordingly.

S.No.66

Case No. A/R-15	M/s. MMP	HQF.No.01/80/050/00896/AM09/DES.I	Lic. No. & date
Meeting No. 03/14	Filtration Pvt. Ltd.,	RA.F.No.02/24/040/00310/AM08	0210111016
Date: 30.04.2013	Kolkata	Request for revision of norms	dt.02.04.2008

The Committee considered firm's representation dated 27.12.2012 and decided to delete the word "Made of Polypropylene" after the name of export product. The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.67

Case No. A/R-16	M/s. Clyde	HQF.No.01/80/050/00295/AM13/DES.I	Lic. No. & date
Meeting No. 03/14	Bergemann India	RA.F.No.05/23/040/00184/AM13	0510332726
Date: 30.04.2013	Pvt. Ltd., Noida	Request for revision of norms	dt.28.08.2012

Based on DHI written comments dated 30.4.2013, the Committee decided to revise norms of subject authorization as under:
Item 9 – 1.02 kg/kg content with accountability clause.
RLA may take necessary action accordingly.

S.No.68

Case No. A/R-17	M/s. IDMC	HQF.No.01/80/050/00723/AM06/DES.I	Lic. No. & date
Meeting No. 03/14	Limited, Udyog	RA.F.No.34/24/040/00124/AM06	3410014306
Date: 30.04.2013	Nagar	Request for amendment / revision of norms	dt.07.09.2005

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 11.06.2013.

S.No.69

Case No. A/R-18	M/s. IDMC	HQF.No.01/80/050/00477/AM10/DES.I	Lic. No. & date
Meeting No. 03/14	Limited, Udyog	RA.F.No.34/24/040/00104/AM10	3410025225
Date: 30.04.2013	Nagar	Fixation of norms	dt.30.09.2009

The Committee decided to forward copy of application to DIPP for examination and comments. Case deferred to 11.06.2013.

S.No.70

Case No. A/R-19	M/s. J Pan Tubular	HQF.No.01/80/050/00407/AM12/DES.I	Lic. No. & date
Meeting No. 03/14	Components Pvt.	RA.F.No.05/23/040/00300/AM12	0510307950
Date: 30.04.2013	Ltd., New Delhi	Fixation of norms	dt.15.11.2011

The Committee decided to forward copy of application to DIPP for examination and comments. Case deferred to 11.06.2013.

S.No.71

Case No. A/R-20	M/s. J Pan Tubular	HQF.No.01/80/050/00248/AM12/DES.I	Lic. No. & date
Meeting No. 03/14	Components Pvt.	RA.F.No.05/23/040/00167/AM12	0510298976
Date: 30.04.2013	Ltd., New Delhi	Fixation of norms	dt.08.08.2011

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 11.06.2013.

S.No.72

Case No. A/R-21	M/s. Atlas Copco	HQF.No.01/80/050/00690/AM11/DES.I	Lic. No. & date
Meeting No. 03/14	(India) Ltd., Pune	RA.F.No.03/94/040/01231/AM06	0310375369
Date: 30.04.2013		Fixation of norms	dt.10.04.2006

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 11.06.2013.

S.No.73

Case No. A/R-22	M/s. Toshiba JSW	HQF.No.01/80/050/00027/AM12/DES.I	Lic. No. & date
Meeting No. 03/14	Turbine &	RA.F.No.04/24/040/00299/AM11	0410122107
Date: 30.04.2013	Generator Pvt.	Fixation of norms	dt.01.03.2011
	Ltd., Chennai		

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 11.06.2013.

S.No.74

Case No. A/R-23	M/s. ISGEC Heavy	HQF.No.01/80/050/00544/AM12/DES.I	Lic. No. & date
Meeting No. 03/14	Engineering Ltd.,	RA.F.No.05/23/040/00407/AM12	0510315464
Date: 30.04.2013	Noida	Revision of norms	dt.24.01.2012

Based on DIPP written comments dated 16.4.2013, the Committee decided to revise norms of subject authorization as under:

1. Words "size 19.05 MM OD x2.22 mm Thk" may be prefixed with the description of import item at Sl. No. 1.
2. Quantity of import item at Sl. No. 1 may be allowed as 60280 Kgs on net to net basis.

RLA may take necessary action accordingly.

Sl.No.75

Case No. C – 35	M/s. Poly Medicure Ltd.,	HQ F.No.01/80/162/00947/AM12/DES-I	
Meeting No. 03/14	Haryana	Fixation of wastage norms in respect of 100% EOU.	
Date: 30.04.2013			

The Committee noted that firm has not replied to deficiency letter dated 27.8.2012 followed by reminder dated 18.1.2013 and final reminder dated 9.4.2013 and decided to await 15 days more to receive firm's reply. Case deferred to 11.06.2013.

Sl.No.76

Case No. C-03	M/s. Eppinger Tooling Asia Pvt. Ltd., Coimbatore	HQ F.No.01/92/180/Norms/AM12/PC-VI/DES-I
Meeting No. 03/14		Fixation of input output norms for the export product "Precision Components Accessories & Equipments, Turret Head, Revolving Tool Holders and VDI Tool Holders" in respect of 100% EOU – reg.
Date: 30.04.2013		

The Committee noted that copy of application along with firm's reply has been forwarded to MSME for examination and comments. Case deferred to 11.06.2013.

Sl.No.77

Meeting No. 03/14	M/s. Alpha Technologies Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00016/AM13/DES-I
Date: 30.04.2013		Fixation of input output norms for the export product "Row & Heat Exchanger and Des Kit, Pre-processor PCB Assembly, Main Processor PCB Assembly, Power Supply Unit PCB Assembly etc." in respect of 100% EOU – reg.
Meeting No. 03/14		

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 11.06.2013.

Sl.No.78

Case No. C-08	M/s. Gilbarco Veeder – Root India Pvt. Ltd., Coimbatore	HQ F.No.01/80/162/00284/AM13/DES-I
Meeting No. 03/14		Fixation of input output norms for the export product "Meters and Pumping Units(GPUs)" in respect of 100% EOU – reg.
Date: 30.04.2013		

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 11.06.2013.

Sl.No.79

Case No. C-10	M/s. Lucas TVS Ltd., Chennai	HQ F.No.01/80/162/00379/AM10/DES-I
Meeting No. 03/14		Fixation of input output wastage norms for the export product "Starters, Alternator, Wiper Motor and Compressor" in respect of 100% EOU – reg.
Date: 30.04.2013		

The Committee decided to fix input output wastage norms as per MSME UO note No. 30(271)/12-ME dated 15.4.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.

Sl.No.80

Case No. C-20	M/s. Getrag Hi-Tech Gears Pvt. Ltd., Bhiwani	HQ F.No.01/92/180/Norms/AM12/DES-I
Meeting No. 03/14		Fixation of input output wastage ad-hoc norms for the export product "Timing Gears" in respect of LOP NO.03-129/99-100% EOU – reg.
Date: 30.04.2013		

Shri Swapna Banerjee, Dyp. GM-Engg & Dev of the firm attended personal hearing and explained the manufacturing processes involved in their export product. The representative of MSME has desired that the firm may make a written submission giving individual product details, calculation giving size and specification of each gear along with relevant drawings. The firm has agreed to submit these details within 15 days. Case deferred to 11.06.2013.

REPRESENTATION CASES FOR REVISION / AMENDMENTS OF NORMS RECEIVED BEYOND 4 MONTHS

S.No.81

Case No. A/R-41	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00438/AM10/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.04/24/040/00158/AM10	0410108279
Date: 30.04.2013		Amendment of norms	dt.08.10.2009

The Committee noted that norms in this case has already been fixed. Your representation for revision of norms has been examined by the administrative department (DHI) who have indicated that wastage norms given earlier were appropriate and do not require any further revision. Accordingly, the Committee decided that it is not possible to consider your request for revision of norms and the norms given earlier are reaffirmed. RLA may take necessary action accordingly.

S.No.82

Case No. A/R-43	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01095/AM08/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.04/24/040/00364/AM08	0410093855
Date: 30.04.2013		Ratification of norms	dt.13.02.2008

The Committee noted that norms in this case has already been fixed. Your representation for revision of norms has been examined by the administrative department (DHI) who have indicated that wastage norms given earlier were appropriate and do not require any further revision. Accordingly, the Committee decided that it is not possible to consider your request for revision of norms and the norms given earlier are reaffirmed. RLA may take necessary action accordingly.

S.No.83

Case No. A/R-45	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00439/AM10/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.04/24/040/00159/AM10	0410108280
Date: 30.04.2013		Amendment of norms	dt.08.10.2009

The Committee noted that norms in this case has already been fixed. Your representation for revision of norms has been examined by the administrative department (DHI) who have indicated that wastage norms given earlier were appropriate and do not require any further revision. Accordingly, the Committee decided that it is not possible to consider your request for revision of norms and the norms given earlier are reaffirmed. RLA may take necessary action accordingly.

S.No.84

Case No. A/R-49	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.03/95/040/00712/AM10	0310557677
Date: 30.04.2013		Amendment in quantities / addition of additional import items	dt.29.01.2010

The Committee noted that written comments has been received from DIPP. While considering the case, the Committee observed that this is a case of Deemed Exports and firm is making supplies to M/s. ONGC. Therefore, the Committee decided to ask the firm to provide a copy of PAC and also to produce a certificate from the Directorate General of Hydro Carbon in the Ministry of Petroleum & Natural Gas stating that goods being supplied are required for petroleum gases, in terms of condition No.41, Sr.No.356 of Custom Notification No.12 dated 17.3.2012. Case deferred to 11.06.2013.

S.No.85

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
Meeting No. 03/14		RA.F.No.05/24/040/00318/AM10	0510249707
Date: 30.04.2013		Revision of norms	dt.22.09.2009

The Committee noted that the case is under examination of DHI. However, the Committee observed that this is a case of Deemed Exports and supplies are meant for M/s. ONGC. The Committee decided to ask the firm to provide a copy of PAC and also to produce a certificate from the Directorate General of Hydro Carbon in the Ministry of Petroleum & Natural Gas stating that goods being supplied are required for petroleum gases, in terms of condition No.41, Sr.No.356 of Custom Notification No.12 dated 17.3.2012. Case deferred to 11.06.2013.

S.No.86

Case No. A/R-24	M/s. ISGEC Heavy Engineering Ltd.,	HQF.No.01/80/050/00016/AM12/DES.I	Lic. No. & date
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Meeting 03/14	No.	Noida	RA.F.No.05/23/040/00456/AM12	0510318045 dt.16.02.2012
Date: 30.04.2013			Revision of Norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 11.06.2013.
